

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**Contempt Case (AT) NO.13 OF 2019**

**IN**

**COMPANY APPEAL (AT) (INSOLVENCY) NO.552 OF 2018**

**In the matter of:**

**Axis Bank Ltd**

**Applicant**

**Vs**

**Mr. Raghu Rama Krishna Raju**

**Respondents**

**For Applicant: Mr. CA Sinha, Ms Sonali Khanna, Mr Anshuman Chaaturvedi, Advocates.**

**Mr. Aakarshan Sahay, Mr. Nakul Sachdeva, Advocates for RP.**

**ORDER**

**18.07.2019** – Learned counsel for the applicant submits that CIRP cost has been paid to the Axis Bank Ltd and, therefore, the contempt petition has become infructuous. No case is made out to initiate contempt proceedings.

2. The Contempt Case (AT) No. 13 of 2019 is dismissed.

**(Justice S.J. Mukhopadhaya)  
Chairperson**

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**Bm/gc**